

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. IA(I.B.C)/1538(MB)2024
IN
C.P. (IB)/170(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: Equiptrans Logistics Private
Limited
VS
Essar Services India Private
Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 Of NCLT Rules,
2016

ORDER

1. None present.

IA-1538/2024

2. This is an Application filed under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 by the Applicant to place on record First Progress Report. The same is taken on record to that effect.
3. In view of above, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)